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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A. 813/93.

Shri P.K. Khuje

.. Applicant.

v/s.

Union of India

.. Respondent.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.

Hon'ble Shri N.K. Verma, Member (Admn.)

Appearances:

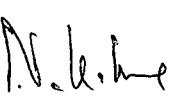
1. Ms. Sulekha Kumbhare, Counsel for Applicant.
2. Mr. M.G. Bhangade, Counsel for the Respondents.

ORAL JUDGMENT :

Dated : 2.11.1993.

(Per : Hon'ble Shri Justice M.S. Deshpande, V.C.)

After Heard. The reference is being answered by the Labour Court, the matter was taken to the High Court and High Court vide Judgment dtd. 6.8.1991 in Writ Petition No.2405 of 1989 while negativing the applicants contention made a direction that whenever the applicant reported for duty whenever a vacancy arose the applicant should be provided with work. The High Court at that stage was not found applicant entitled for regular appointment. According to the respondents the directions of the High Court were followed and was provided with work whenever there was a leave vacancy in Gr. D Cadre. In the circumstances we did not find any justification in the relief of regularisation which the applicant is seeking as well as for absorption in regular Gr.D cadre with retrospective effect. Application is dismissed. There will be no order as to costs.


(N.K., VERMA)
MEMBER (A).


(M.S. DESHPANDE)
VICE CHAIRMAN.